

ITEM NO.210

COURT NO.2

SECTION III-A

BEFORE THE SUPREME COURT SPECIAL LOK ADALAT
PROCEEDINGS OF

CIVIL APPEAL NO(S). 3743/2024

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

COMMITTEE OF MANAGEMENT ADARSH GRAMIN
VIDYALAYA SONAKPUR HARTHALA & ORS.

Respondent(s)

[ONLY C.A.NO. 3744/2024 IS LISTED UNDER THIS ITEM]
WITH
C.A. No. 3744/2024 (III-A)
IA No. 109449/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 22nd August 2026

PRESENT : MEMBERS OF SPECIAL LOK ADALAT

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA
MR. SIDDHARTHA DAVE, SENIOR ADVOCATE
MR. SHOEB ALAM, SENIOR ADVOCATE
MS. AKRITI CHAUBEY, ADVOCATE-ON-RECORD

For Appellant(s) : Mr. James P. Thomas, AOR
Mr. Ravi Sagar, Adv.
Ms. Glorina George, Adv.

Mr. Harish Pandey, AOR

For Respondent(s) : Mr. G. C. Verma, Sr. Adv.
Mr. Mukesh Verma, Adv.
Mr. Kamal Kumar Pandey, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mrs. Vatsala Tripathi, Adv.
Mr. Shashank Singh, AOR

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Mr. Dinesh Kumar Mudgal, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Anupam Kumar, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Varun Varma, Adv.

C.A.No. 3743/2024

Mr. S. Mathew, Adv.
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Mr. Randhir Kumar Ojha, AOR

Ms. Kiran Ahlawat, AOR

Mr. Kedar Nath Tripathy, AOR
Mr. A. K. Yadav, Adv.
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Mr. Anil Kumar, Adv.
Dr. Hosiyar Singh Yadav, Adv.
Mr. Abhishek Chakraborty, Adv.
Mrs. Kavita Choudhary, Adv.
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Mr. Sriram P., AOR

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Mr. Narendra Mishra, Adv.
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Mr. Shiv Sagar Tiwari, AOR

Mr. Alok Sinah, Adv.
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Dr. Vinod Kumar Tewari, AOR
Mr. Pramod Tiwari, Adv.
Mr. Bhoopesh Pandey, Adv.
Mr. Vivek Tiwari, Adv.
Ms. Priyanka Dubey, Adv.
Mr. Jitesh Sharma, Adv.
Mr. Jagadish Kumar Jha, Adv.
Mr. Amit Kumar Pandey, Adv.
Ms. Archana Pandey, Adv.
Ms. Harshita, Adv.
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Mr. Anubhav Bhardwaj, Adv.

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Mr. Jitendra Mohapatra, Adv.
Mr. Sumant Datt, AOR
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Mr. Hanumant Singh, Adv.
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Mr. Vijay Kumar, Adv.
Mr. Sundeep Pandhi, Adv.
Mr. Abhishek Jain, Adv.
Mr. Pramod Saraswat, Adv.
Mr. Harsh Verma, Adv.
Mr. Sher Singh, Adv.
Dr. Ram Kishor Choudhary, Adv.
Mr. Jeewesh Prakash, AOR

A W A R D

C.A. No. 3744/2024

1. The Settlement Format dated 28.07.2026,

forwarded by the District Legal Services Authority, Lucknow, is placed on record. The said format records that the appellant wishes to withdraw the present appeal.

2. Learned counsel appearing for the appellant(s) submits that he also has instructions to withdraw this appeal with liberty to the appellant(s) to approach the appropriate forum and that the members of the appellant-Uttar Pradesh Basic Sikshak Sangh may raise their claims individually.

3. In view of the above, the appeal stands disposed of as withdrawn, with liberty as prayed for.

4. Award be prepared as per rules.

.....AOR
(AKRITI CHAUBEY)

.....SR. ADV.
(SHOEB ALAM)

.....SR. ADV.
(SIDDHARTHA DAVE)

.....J.
(SANDEEP MEHTA)

.....J.
(VIKRAM NATH)